

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.NO.2660/2000

New Delhi, this the 20th day of December, 2000

Hon'ble Shri Justice Ashok Agarwal, Chairman
Hon'ble Shri S.A.T. Rizvi, Member (A)

L.P.Nirmal
S/O Sh. Baloo Ram
Asstt. Superintendent,
Central Jail, Tihar
New Delhi,

Residential Address:-

L.P.Nirmal
Asstt. Supdt.,
B-10, Officers Flat,
Central Jail Complex,
Tihar, New Delhi.

.....Applicant.

(By Advocate: Sh. T.P.S.Rathore)

VERSUS

1. Govt. of NCT of Delhi
through the Chief Secretary,
5, Sham Nath Marg,
Delhi-6.
2. Inspector General of Prison,
Central Jail Tihar,
New Delhi-64.

....Respondents.

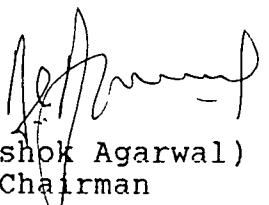
O R D E R (ORAL)

Hon'ble Shri Ashok Agarwal:-

On application made by Sh. T.S.Rathore, learned
counsel appearing on behalf of the applicant, leave is
granted to withdraw the OA with liberty to file a fresh
OA on the same cause of action. No costs.


(S.A.T. Rizvi)
Member (A)

/sunil/


(Ashok Agarwal)
Chairman